

Coram : Hon'ble Mr. N.Dharmadan

: Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative Member

26-4-1990

Mr.J.J.Yajnik, learned counsel for the applicant seeks some time for filing an application for condonation of delay. It is not opposed by the learned counsel for the respondent. Hence granted. Registry to post the case accordingly.

M. M. S.  
(M.M.Singh)  
Administrative Member

N. Dharmadan  
(N.Dharmadan)  
Judicial Member

a.a.bhatt

60

CORAM : Hon'ble Mr. S.K. Jain .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

25.6.1990

On the written request of the counsel for the applicant, the case ~~to~~ come up on 27th June, 1990 for admission. In the meantime, application for condonation of delay be filed by the applicant with copy to the counsel for the respondents.

M. M. Singh  
( M M Singh )  
Administrative Member

( S K Jain )  
Judicial Member

\*Mogera

Present : Counsel for the parties. 7

S.K. Jain

27.6.1990

M.A. for condonation of delay is neither verified nor supported by any affidavit. Learned counsel for the applicant submits that the same be dismissed as withdrawn and further that the applicant will make a fresh application for the same purpose and support the same with affidavit and with advance copy to the learned counsel for the respondents. The present M.A. stands dismissed.

M.A. Stamp No. 255/90

The M.A. not opposed and hence allowed.

O.A./509/89

Reply to be filed within 2 weeks with advance copy to the learned counsel for the applicant who will file rejoinder within 1 week thereafter with advance copy to the respondents' counsel. To come up for arguments on admission on 18th July, 1990.

M M. Singh  
( M M Singh )  
Administrative Member

  
( S K Jain )  
Judicial Member

\*Mogera

O.A./509/89

Coram: Hon'ble Mr. M.M.Singh : Administrative Member  
Hon'ble Mr. N.R.Chandran : Judicial Member

18/7/1990

By an order dated 27.6.1990 the applicant has directed  
to make a fresh application for condonation of delay.  
Learned counsel for the applicant wants further time for  
filing such an application. Prayer granted. The case may  
be adjourned by two weeks.

*N.R.Chandran*

(N.R.Chandran)  
Judicial Member

*M.M.Singh*  
(M.M.Singh)  
Administrative Member

a.a.b.

Dipakkumar Jasvantlal Shah  
4, Purnima Apartments,  
Nr. Shah Bhavan Chawl,  
Jalalpore Road, Navsari.

: Applicant

Versus

1. Union of India  
Through:  
The Comptroller &  
Auditor General of  
India, New Delhi-110 002
2. The Sr.Dy.Accountant General  
of Gujarat, Office of the  
Accountant General, 'C' Block,  
9th Floor, Multi-storeyed Bui-  
lding, Lal Darwaja,  
Ahmedabad.1.
3. The Accountant General of  
Gujarat, Office of the  
Accountant General, Race  
Course, Rajkot.

: Respondents

Coram : Hon'ble Mr. A.V.Haridasan : Judicial Member  
Hon'ble Mr. M.M.Singh : Administrative Member

ORDER

Date: 8/8/1990

Per: Hon'ble Mr. A.V.Haridasan : Judicial Member

In this application filed under Section 19 of the Administrative Tribunals Act, the applicant prays that the order of the Senior Deputy Accountant General dated 30.9.1982 terminating his services may be quashed and set aside <sup>if has filed</sup> with an application for condonation ~~of~~ delay in filing the application. We have heard the counsel on either side. It is settled by now that under Section 21 of the Administrative Tribunals Act, the Tribunal shall not entertain any application with regard to a grievance which arose prior to 1.11.1982 ~~when the date of which the Tribunal came into existence~~. Therefore, we find that we have no jurisdiction to entertain this

*affidavates*

and hence the application is dismissed without being admitted. The application for audience of delay is also dismissed.

M. M. Singh  
(M.M.Singh)  
Administrative Member

  
(A.V. Haridasan)  
Judicial Member